

INCIDENCE OF VIOLENCE DURING LOK  
SABHA ELECTIONS

\*94. DR. SALIG RAM : †  
SHRI KRISHAN KANT :  
SHRI ARJUN ARORA :  
SHRI R.P. SINHA :

Will the Minister of HOME AFFAIRS  
be pleased to state :

(a) what is the total number of incidents  
of violence in the country during the recent  
Lok Sabha elections; and

(b) what was their impact on the conduct  
of elections ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
K. C. PANT) : (a) A statement based on  
information available with the Central  
Government is laid on the Table of the  
House.

(b) The incidents of violence have not  
in any manner affected the people's con-  
fidence in themselves and their faith in  
the processes of democracy.

STATEMENT

Name of States/ Union Territory	Number of inci- dents of violence in connection with the recent elections
1. Andhra Pradesh	104
2. Assam	17
3. Bihar	158
4. Gujarat	61
5. Haryana	21
6. Jammu and Kashmir	14
7. Kerala	158
8. Madhya Pradesh	51
9. Maharashtra	45
10. Mysore	36
11. Nagaland	4

†The question was actually asked on the  
floor of the House by Dr. Salig Ram.

Name of States/ Union Territory	Number of inci- dents of violence in connection with the recent elections
12. Orissa	19
13. Punjab	10
14. Rajasthan	45
15. Tamil Nadu	370
16. Uttar Pradesh	113
17. West Bengal	1,027
18. Chandigarh	3
19. Delhi	21
20. Andaman & Nicobar Islands	1
21. Goa, Daman and Diu	2
22. Pondicherry	1
23. Tripura	10
TOTAL	2,291

डा० शालिग्राम : सभापति महोदय  
इतने बड़े देश में जब चुनाव हो रहे थे  
और अनेक तत्व इसके वातावरण को  
बिगाड़ने की कोशिश कर रहे थे तब भी  
हमारे यशस्वी प्रधान मंत्री महोदय की  
कृपा से और उनकी दूरदृष्टि से चुनाव  
निहायत खूबी से निकल गए, बहुत थोड़ी  
घटनाएं हुई हैं . . .

श्री सभापति : आप सवाल पूछिए ।

डा० शालिग्राम : I am asking  
the question.

हमारे प्रदेश में एक भी घटना नहीं हुई  
है । तो मैं गृह मंत्री महोदय से पूछूंगा  
कि क्या वे यह बताने की कृपा करेंगे कि  
इन घटनाओं में कुल कितनी हत्याएं हुई हैं  
और कितने उम्मीदवार थे जो इन घटनाओं  
में मारे गए हैं ।

श्री के० सी० पन्त : सभापति जी, एक घट्यु हुई पब्लिक मीटिंग के डिस्टर्बेसज में इन्टर-पार्टी क्लेशज में 244, जिसमें पश्चिमी बंगाल में 215.

श्री महावीर त्यागी : मरे ।

श्री के० सी० पन्त : जी हां ।  
Thirteen cases of breach of peace during polling

SHRI KRISHAN KANT: May I know from the hon. Minister what was the nature of the incidents. Was it intimidation of the voters not to go to the polling booth? What other types of incidents took place? Secondly, has the Government any information as to which parties were behind the incidents? And lastly, may I know about this? Even after the elections, Mr. Nepal Roy, a Congress MLA from West Bengal has been dastardly murdered. Have the Government tried to inquire into that and have they any information as to which political parties are behind that murder?

SHRI K. C. PANT: Sir, we did receive complaints regarding intimidation of the voters from various States, and I believe the Election Commission also received similar reports. The incidents referred to cover a wide range; some of them are very minor, some of them are major. And they are divided into three categories in the document before me. Disturbances at public meetings is one category; inter-party clashes is the second category and cases of breach of the peace during polling are in the third category. About disturbances at public meetings, in Haryana for instance, there were eight instances. But no one was injured or killed. Therefore obviously these are very minor incidents. But in West Bengal there was one incident of disturbance at a public meeting in which 40 people were injured. Therefore, the nature of the incidents varies from very minor to major incidents. As regards Shri Nepal Roy, the latest information that I have with me is that one man has been arrested in connection with his murder.

Investigations are going on and at this stage, I cannot say anything more.

SHRI KRISHAN KANT: I asked a question whether there were any political parties behind the incidents because the number in the statement is West Bengal 1027 and Kerala 158. I want to know whether any political party is behind that.

SHRI K. C. PANT: Sir, before giving a definite answer to this question, I should like to get information from the State Governments.

SHRI ARJUN ARORA: Apart from West Bengal, Andhra Pradesh, Kerala, Tamil Nadu and UP are the States which have scored a century. In Tamil Nadu the number of incidents is 370. May I know which were the political parties in Andhra Pradesh, Bihar, Kerala, Tamil Nadu and UP which were found indulging in violent activities during the election?

SHRI AKBAR ALI KHAN: Bihar also.

SHRI K. C. PANT: Sir, as I said in my main reply, the informations that I am giving is from our sources. Normally, we await replies from the State Governments before we place any information before the House. But in this case, because this concerns the elections and the House is naturally interested and the Central Government has a particular responsibility in this matter, I have placed the figures that we have, before the House. But if I have to go beyond this, I think I should await replies of the State Government.

SHRI A.P. CHATTERJEE: Sir, may I know from the hon. Minister whether in Bihar the violence was to this extent that elections in more than 40 booths could not at all be held? And will the hon. Minister also enlighten the House that apart from the figures that he has given here in regard to West Bengal there has not been a single case where the election could not be held in a particular booth there? That is the second question. In connection with this, Mr. Chairman, I also ask him to answer in regard to Shri Nepal Roy,

whether he really suppressed the news by not disclosing to this House that as far as Mr. Nepal Roy's murder is concerned, today's Statesman says that a person has been arrested for complicity in the murder and he is an anti-social element, and that it has been stated by the police that he has no connection with the CPM, though certain Members of this House—particularly a person whom I know and who is called an important person—were trying to malign our party the CPM, with the murder? Is it not a case of goondas falling out over the share of the loot? These are my three questions.

SHRI K. C. PANT: I shall require notice so far as the specific number of polling booths where general election did not take place is concerned. It is a general proposition . . .

SHRI A.P. CHATTERJEE : Why general proposition? I have put a specific question . . .

MR. CHAIRMAN : Now please listen . . .

SHRI K. C. PANT : During the first three general elections the elections passed off very peacefully. But in the fourth general elections there was a tendency to resort to violence.

SHRI A. P. CHATTERJEE : On a point of order, Sir . . .

MR. CHAIRMAN : No, please.

SHRI A.P. CHATTERJEE : I must raise my point of order. I am on my privilege as a Member of this house. I am on a point of order . . .

MR. CHAIRMAN : Please sit down.

SHRI A.P. CHATTERJEE : I must raise my point of order . . .

MR. CHAIRMAN : Please sit down. I will call you later.

SHRI A.P. CHATTERJEE : I will raise my point of order here and now . . .

MR. CHAIRMAN : On your point of order I will call you later. Now please sit down.

SHRI A.P. CHATTERJEE : We are not here to hear this nonsensical reply. I am asking whether there were 45 booths in Bihar alone where general elections were not held . . .

MR. CHAIRMAN : You are disturbing the proceedings of the House.

DR. K. MATHEW KURIAN : I have a submission to make. You allowed many points of order. He should also be allowed . . .

SHRI A.P. CHATTERJEE : We do not want to hear this nonsense . . .

श्री राजनारायण : श्रीमन्, जरा देखिये, वे प्वाइंट ऑफ ऑर्डर रोज करना चाहते हैं। उन को सुनिये। उन को न सुनना संसदीय परंपरा के विरुद्ध है।

DR. K. MATHEW KURIAN : Why did you allow points of order raised by others?

MR. CHAIRMAN : I rule it out.

SHRI M. S. GURUPADASWAMY : How can you rule it out unless you hear what is the point of order.

SHRI A.P. CHATTERJEE : You must allow me to raise my point of order . . .

MR. CHAIRMAN : Please sit down first.

SHRI A.P. CHATTERJEE : I have a right to put my point of order. It is my privilege as a Member of this House to raise my point of order. I am a Member of this House. I am here by nobody's charity. I am not here by the charity of the Chairman. I have been elected by the West Bengal Assembly . . .

MR. CHAIRMAN : I ask you to sit. I say that if there is anything left unanswered I will call upon him to answer it.

SHRI S.D. MISRA : How do you know what he wants to say unless you allow him to raise it ?

श्री राजनारायण : श्रीमन्, मेरा एक निवेदन है कि इनका प्वाइंट आफ आर्डर महत्वपूर्ण है जो होगा यदि आप जैसे चल रहे हैं वैसे चलेंगे। प्वाइंट आफ आर्डर को पहले सुनिये।

श्री सभापति : आप बैठिये।

श्री राजनारायण : आप बिगड़ते क्यों हैं ? नहीं बैठेंगे। नहीं बैठेंगे। चेयर को गुस्से में नहीं बोलना चाहिए। चेयर को अदब के साथ बोलना चाहिए।

श्री सभापति : आप बैठ जाइये।  
What is your point of order ?

SHRI A.P. CHATTERJEE : I have asked a specific question in regard to this whether in Bihar elections could not be held at 45 booths due to violence and whether that thing never happened in West Bengal where elections were going on. The hon'ble Minister was trying to give an abstract general proposition. He has no right to do that. He must answer this question first. And if he has any philosophical disquisition to make which he must have learnt elsewhere he must do it after answering the question.

MR. CHAIRMAN : This is no point of order.

SHRI A. P. CHATTERJEE : Why is this not a point of order ? We have not come here to listen to his philosophical speeches; it is not election . . .

MR. CHAIRMAN : Please sit down. Let him first finish the answer. This is no point of order. I have given my ruling.

DR. K. MATHEW KURIAN : On the 1st April there should be some humour.

SHRI K. C. PANT : Before this violent interruption, I was trying to say that whatever the questions and answers about violence outside, I do not think violence should be imported into this House. I was only explaining that in the last three general elections, the elections passed off peacefully. In the Fourth General Election, a tendency to violence and intimidation showed up, as also during the mid-term polls. During the elections just gone by, in Bihar also, I think, re-poll was ordered for certain constituencies and certain polling stations. I do not have the exact number with me.

SHRI A.P. CHATTERJEE : No, no.

MR. CHAIRMAN : I have said, let him finish first.

SHRI A. P. CHATTERJEE : On a point of order again. (Interruptions) The Minister can say that at one public meeting in West Bengal 40 persons were injured, but he has no information to say that in 45 booths in Bihar, election could not be held; he has no information on that. What kind of a Minister is he ?

(Interruptions)

SHRI K. C. PANT : If it satisfies my hon. friend, in Aligarh also there was trouble and election had to be postponed.

SHRI A. P. CHATTERJEE : I had asked about Bihar.

SHRI K. C. PANT : It is not only in West Bengal but wherever democracy is threatened, people are intimidated and violence is resorted to, we are against it. And if there is more violence in West Bengal, my hon. friend is also responsible for it.

SHRI A. P. CHATTERJEE: You have not answered my question.

MR. CHAIRMAN : Next question.

श्री राजनारायण : श्रीमन्, एक हमारा व्यवस्था का सवाल है।

श्री सभापति : आप व्यवस्था के सवाल में यह एक प्रश्न भी नहीं होने देंगे।

श्री राजनारायण : आधा मिनट। मैं आपके द्वारा मंत्री जी से यह जानना चाहता हूँ कि वायलेंस के माने क्या हैं? वायलेंस दो तरह का होता है।

MR. CHAIRMAN : This is no point of order.

श्री राजनारायण : एक स्थूल हिंसा और एक सूक्ष्म हिंसा होती है। एक स्थूल हिंसा होती है।

MR. CHAIRMAN : No, this is no point of order.

श्री राजनारायण : बिड़ला की ओर से रजाई का बांटना और मोहन की ओर से शराब का देना यह वायलेंस में आयेगा या नहीं।

MR. CHAIRMAN : No, please sit down.

श्री राजनारायण : मैं आपसे एक्स-प्लेनेशन चाहता हूँ।

MR. CHAIRMAN : No, no, please sit down.

श्री राजनारायण : आपको अधिकार है।

श्री सभापति : मैंने कह दिया, this is no point of order.

श्री राजनारायण : हिंसा के माने क्या है? मेरी समझ में इन्दिरा गांधी की ओर से बिड़ला का रजाई का वितरण भी हिंसा है, मोहन का शराब का बांटना भी हिंसा है। कैलेंडर बांटना भी हिंसा है, जयपुरिया का धाँती बांटना भी हिंसा है।

SHRI ARJUN ARORA : On a point of order, Sir. Can a Member . . .

श्री राजनारायण : अब आप उनको एलाऊ करेंगे।

MR. CHAIRMAN : Mr. Arora, I have ruled him out of order.

SHRI ARJUN ARORA : That is why I am raising a point of order.

श्री राजनारायण : श्रीमन्, आपने क्या आर्डर दिया। मैं समझता हूँ कि अब महात्मा गांधी की बात नहीं चलेगी। गांधी जी ने कहा है कि हिंसा दो तरह की है, एक स्थूल और एक सूक्ष्म। तो यहाँ स्थूल हिंसा का विवरण है, वर्णन है। सूक्ष्म हिंसा का भी वर्णन यहाँ है या नहीं, यह बताइये।

श्री सभापति : राजनारायण जी, आप फिर खड़े हो गये।

SHRI ARJUN ARORA : Please hear me for a moment, Sir. Is it open to a Member to stand up on a point of order and try to explain away his defeat by levelling false charges against the winner?

MR. CHAIRMAN : This is no point of order, Mr. Arora. Please sit down.

SHRI ARJUN ARORA : No Sir, I am coming to the point of order.

(Interruptions)

**श्री सभापति :** राजनारायण जी, आप बैठिये तो ।

**श्री राजनारायण :** श्रीमन्, मैं आपसे कह रहा हूँ कि आप कृपा कर के गांधी जी को पढ़िये । गांधी जी ने कहा है कि हिंसा के दो रूप हैं, एक स्थूल और एक सूक्ष्म ।

**श्री सभापति :** प्वाइंट आफ आर्डर रूल्स के मुताबिक होता है ।

**श्री राजनारायण :** मैं यह जानना चाहता हूँ कि माननीय मंत्री जी ने सूक्ष्म हिंसा का भी वर्णन किया है या स्थूल हिंसा का ही ।

**SHRI ARJUN ARORA :** Sir, my point of order is very simple. If a Member abuses the privilege of raising a point of order and you merely rule that it is not a point of order, the need of the situation is not met. In such cases, his remarks should be expunged from the record of the House.

**MR. CHAIRMAN :** The Question Hour is over.

12 NOON

**SHRI ARJUN ARORA :** Sir, the Question Hour is over but the point of order is never over.

**SHRI A. P. CHATTERJEE :** I would like to know whether Mr. Arjun Arora is an Young Turk or not. He seems to be old. In spite of that he is an Young Turk.

**श्री राजनारायण :** श्रीमन्, मैं आपसे निवेदन करता हूँ कि आप प्राइम मिनिस्टर साहिबा को भी 2 मिनट यहाँ सदन में बिठाइये ।

**श्री सभापति :** देखिए, मुझे काम करने दीजिए । मैं एजेन्डा के हिसाब से चल रहा हूँ ।

**श्री राजनारायण :** हर मेम्बर को अधिकार है कि आपसे रिक्वेस्ट करे । मैं आपसे निवेदन करने का अख्तियार खो चुका हूँ क्या ? (*Interruptions*) आप अपने दिल से पूछिए कौन हारा है ?

**श्री अर्जुन अरोड़ा :** जो जीता है वह लोक सभा में जाकर बैठा है । आप लोक सभा में जाकर बैठें ।

**श्री राजनारायण :** श्रीमन्, आप जरा कृपया अर्जुन अरोड़ा जी को समझा दीजिए । देखिए मैं आपसे निवेदन कर रहा हूँ, आप कृपा करके अर्जुन अरोड़ा को समझा दीजिए, यह हमारे मित्र हैं । आज अर्जुन अरोड़ा देख रहे हैं कि पं० जवाहरलाल नेहरू, श्री मोहम्मद अली जिन्ना, सम्पूर्ण कम्युनिस्ट पार्टी कन्डेम्ड खड़े हैं—दो राष्ट्र का सिद्धान्त आज धूल-धुसरित हो गया है, दो राष्ट्र का सिद्धान्त मटियामेट हुआ, फिर भी शर्म नहीं आती । बहुत सत्ता-लिप्सा-वादी निकले दोनों, नेहरू और जिन्ना । आज बेईमानी से इन्दिरा जी जीत कर लोक सभा में बैठी हैं । इसका पर्दा खुले ।

**श्री अर्जुन अरोड़ा :** राजनारायण जी को मैं मित्र के नाते बताना चाहता हूँ कि मैंने दो राष्ट्र का सिद्धान्त कभी स्वीकार नहीं किया ।

#### SHORT NOTICE QUESTION AND ANSWER

##### CAUSE OF EARTHQUAKE AT KOYNA

\***SHRI A. G. KULKARNI :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether a meeting of scientists under the auspices of the UNESCO held in Paris,